

IN THE HIGH COURT OF ORISSA AT CUTTACK

W.P.(C) No.18799 of 2021

Bimalendu Pradhan

....

Petitioner

Mr.M. Agarwal, Advocate

-versus-

State of Odisha and others

....

Opp. Parties

Mr.D.K. Mohanty, AGA

CORAM:

THE CHIEF JUSTICE

JUSTICE SAV ITRI RATHO

ORDER

07.07.2021

Order No.

02.

1. This matter is taken up through video conferencing mode.
2. Mr. Agarwal clarifies that although the Petitioner is himself an aggrieved person, he has filed this petition as a Public Interest Litigation because the nature of the reliefs prayed for, including a challenge to the validity of the Odisha Apartment Ownership (Amendment) Rules, 2021 as being contrary to Section 11(4) (e) (f) and 17 of the Real Estate (Regulation and Development) Act, 2016, has wide ramifications.
3. Issue notice on the writ petition and the application for interim relief.
4. Mr. Mohanty accepts notice on behalf of Opposite Party Nos.1, 2 and 3. Extra copies of the writ petition be served on him within three days.
5. Notice be issued to Opposite Party No.4 by Registered/Speed Post making it returnable at an early date. Requisites shall be filed within three working days.

6. Replies be filed within eight weeks. Rejoinder thereto, if any, be filed before the next date.

7. List on 28th September, 2021.

8. As the restrictions due to resurgence of COVID-19 situation are continuing, learned counsel for the parties may utilize a printout of the order available in the High Court's website, at par with certified copy, subject to attestation by the concerned advocate, in the manner prescribed vide Court's Notice No.4587, dated 25th March, 2020 as modified by Court's Notice No.4798, dated 15th April, 2021.

